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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4921/2021

COURT ON ITS OWN MOTION

..... Petitioner

Through:

versus

STATE (GOVT. OF NCT OF DELHI)

..... Respondent

Through: Mr. Santosh Kumar Tripathi,  
Standing Counsel for the GNCTD.

**CORAM:**

**HON'BLE MR. JUSTICE VIPIN SANGHI**

**HON'BLE MS. JUSTICE REKHA PALLI**

**HON'BLE MR. JUSTICE TALWANT SINGH**

**ORDER**

**27.07.2021**

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Though a status report has been prepared and stated to have been filed in the Registry, the same has not come on record.

Mr. Tripathi has screen shared the status report with us.

It appears that the same has not been filed in terms of our order dated 16.07.2021. Let a further status report be filed in those terms.

Mr. Tripathi shall also inform the court, on the next date, the status of the proceedings before the Supreme Court – wherein the Supreme Court has directed that the prisoners, who have been released from Jail on account of Covid-19, and are on bail, shall not be required to surrender.

List on 13.08.2021.

Interim orders to continue.

**VIPIN SANGHI, J.**

**REKHA PALLI, J.**

**TALWANT SINGH, J.**

**JULY 27, 2021**

kd